303 The- Industrial [RAJYA SABHA J Corporation (Amndt.) 304 Finance bill 1982

a date to b_e specified in the motion."

(Interruptions)

SHRI JAGDISH PHASAD MATHUR: What does it mean?

THE VICE-CHAIRMAN ' (DR. (SHRIMATI) NAJMA HEPTULLA): Please listen. I have been hearing you. Now, according to the supplementary list of business, the original motion was changed. Your amendment was to the original motion. So it cannot be taken into consideration.

SHRI JAGDISH PRASAD MATHUR: I object. This is a very wrong ruling.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): You cannot object. Now I am calling Mr. Sisodia.

PAPERS LAID ON THE TABLE—

Notification Of the Ministry of Finance (Department of Revenue) and related paper.

SHRI SAWAISINGH SISODIA: beg to lay on the Table, under section 159 of the Customs Act, 1962, a

copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G S.R. Nos. 233(E) to 238(E), dated the 1st March, 1982, together with Explanatory Memorandum thereon. [Placed in Library. See No. LT-3496/82].

SHTSI JAGDISH PRASAD MATHUR (Uttar Pradesh): Madam, you have not been very wisely advised...

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): The House stands arjourned till H o'clock tomorrow morning.

The House then adjourned at five minutes past five of the clock till eleven of the clock on Wednesday, the 3rd Ma-rch, 1982.